

(d) During 9th Five Year Plan, in addition to the projects for 37 million tonnes capacity carried over from the 8th plan, it is envisaged to take up new schemes to create additional capacity of 122.4 million tonnes at the major ports as per details given below :-

S.No.	Name of the Port	Additional Capacity (in Million Tonnes)
1.	Haldia	7.5
2.	Paradip	4.0
3.	Vizag	0.5
4.	Madras	9.5
5.	Tuticorin	3.1
6.	Cochin	4.5
7.	New Mangalore	13.0
8.	Mormugao	18.0
9.	Mumbai	11.0
10.	Kandla	36.0
11.	Jawaharlal Nehru	15.3
<b>Total</b>		<b>122.4</b>

#### Ban on Herbs

\*12. SHRI NRIPEN GOSWAMI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government have put ban on certain herbs used by the Ayurvedic doctors;

(b) if so, the facts thereof;

(c) whether the production of Ayurvedic Drugs will be affected as a result of such bans;

(d) whether the Ayurvedic Drugs manufacturers Association has brought this matter to draw attention of the Government; and

(e) if so, the response of the Government in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI SURESH PRABHU) : (a) and (b) There is no ban on use of medicinal plants by the Ayurvedic doctors, except for *Saussurea costus*, of origin. However, this, species is extensively cultivated in Lahaul District of Himachal Pradesh.

(c) and (d) No Sir.

(e) Does not arise.

#### Shipyards

\*13. SHRI RAVI SITARAM NAIK : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is any proposal to allot ten percent of our requirements of ships to our shipyards for the coming three years on the negotiated terms;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps proposed to be taken for making the shipyards of our country competitive against the foreign shipyards?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) to (d) There is no proposal to allot 10% of the requirement of ships to Indian shipyards. However, the Indian Shipping Companies are required to place orders on Indian Shipyards for one vessel against every three vessels acquired from abroad, under the existing *pari passu* obligation. With the liberalisation of the Indian economy, this obligation is not being enforced strictly.

Following steps have been taken to make the Indian Public Sector Shipyards competitive against the foreign shipyards :

(i) provision of shipbuilding subsidy to the tune of 30% over the lowest international price quoted by a foreign yard in respect of ocean going vessels both for domestic and export orders.

(ii) permitting Indian shipping companies to raise funds for ship acquisition through external commercial borrowings;

(iii) fixation of price of vessels in US\$/Japanese yen to protect shipyards from the adverse impact of exchange rate fluctuations; and

(iv) duty free import of equipments and materials used in construction of vessels by the Indian Shipyards.

#### Review of Adult Education Scheme

\*14. SHRI ARJUN SETHI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the reply given to Starred Question No. 477 on July 20, 1998 and state :

(a) whether any Committee has since been constituted to review the implementation of Adult Education Scheme in different States/Union Territories; and